

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

Original Application No. 1507 of 1997

New Delhi, this the 13th day of May, 1998

(3)

Hon'ble Mr. K Muthukumar, Member (A)  
Hon'ble Mr. T N Bhat, Member (J)

Chandrika Prasad, R/O 67-B, 3, Railway Colony,  
Tuglakabad, New Delhi - 110 044. -- APPLICANT.

(By Advocate Sh. Rajesh Kumar Sharma)

Versus

1. Union of India, through Chairman  
Railway Board, Ministry of Railway,  
Rail Bhawan, New Delhi.
2. The Divisional Railway  
Manager, Northern Railway,  
New Delhi.
3. The Senior Divisional Electrical  
Engineer/TRD, Delhi Division,  
New Delhi. -- RESPONDENTS.

(By Advocate -Sh. R L Dhawan)

O R D E R (ORAL)

By Mr. K Muthukumar, Member (A) -

The applicant seeks quashing the enquiry proceedings dated 5.9.1990 (Annexure P-II) on the ground that the matter has been pending for the last seven years.

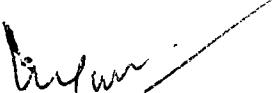
Counsel for the respondents submits that the enquiry has since been completed on 12.5.1998. The final order passed is taken on record today and a copy of the same is handed over to the counsel for the applicant.

(2)

(A)

The applicant, by an order of the disciplinary authority, has been awarded a penalty of withholding of increment for a period of three years without cumulative effect.

In view of the above development, the prayer sought for, in this application, does not survive any longer and hence the application has become infructuous. Accordingly, it is dismissed as having become infructuous, reserving the right to the applicant to take such action as may be available to him under the law. No costs.

  
(T N BHAT)  
MEMBER (J)

  
(K MUTHUKUMAR)  
MEMBER (A)

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